

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-105**  
(IB)-73(PB)/2017  
New IA/3509/2024

**IN THE MATTER OF:**

M/s. Anant Overseas Pvt. Ltd.

**.....Applicant**

**Vs.**

M/s. Global Houseware Ltd.

**.....Respondent**

**SECTION**

U/s 9 of (IBC) in Liq.

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Iswar Mohapatra, Adv.

**ORDER**

**New IA/3509/2024:-**

This is a 23<sup>rd</sup> Progress Report filed by the Liquidator in terms of Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 30.06.2024. Heard the submission made by Ld. Counsel on behalf of the Liquidator. The 23<sup>rd</sup> Progress Report for the quarter ended on 30.06.2024 is taken on record with just exceptions. With these observations, the present application i.e. New IA/3509/2024 is **disposed of**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**